

Norms Committee Minutes of the Meeting No 14-/AM 22-23 dated 23.12.2022 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri A.K. Kanodia, Dy. DG
- (ii) Shri Shaish Kumar, Technical Expert
- (iii) Shri D.N. Mathur, Technical Expert
- (iv) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 14-/AM 22-23 dated 23.12.2022 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/NOV/ 2022-23/14-/AM 22-23 dated 23.12.2022

Case No. M- 424 NC No. 14/22-23 Date : 23.12.2022	M/s. Rasino Herbes Private Limited RLA F.No. 03AX04001337 /AM22 Lic. No. 0311011727 dated 24.02.2022	Status Case: Approved
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Decision : The Committee considered the case as per agenda and the request of the firm for amendment in Description export item, which was ratified in the meeting no. NC4/MEET/Jul/202223/07 dated 17.08.2022. The Committee decided to amend the export Product as under for ratification purpose :-

From	To
POTASSIUM CHLORIDE IP/BP/USP/FOOD GRADE WITH 99 % PURITY (POTASSIUM CHLORIDE) IP/BP/USP/FOOD GRADE WITH 99 % PURITY (POTASSIUM CHLORIDE)	POTASSIUM CHLORIDE IP/BP/USP/FOOD GRADE WITH 99 % PURITY

All other conditions of norms ratified earlier will remain unchanged.
RA concerned may take necessary action under Para 4.7 of IIBP as per above decision of Norm Committee

Case No. M- 425 NC No. 14/22-23 Date : 23.12.2022	M/s Ceradecor India Private Limited, Noida Lic. No. 0510409131 dated 28.12.2018	Status Case: Deferred
Decision : The Committee considered the case as per Agenda and decided to call for the information of deficiencies		
- COA report of both import and export items, giving moisture content in it. - Justification of wastage with calculation of the requirement of raw material.		
D/L has been issued to the firm on 27.12.2022 Hence, the Committee decided to Defer the case.		

Case No. M- 426 NC No. 14/22-23 Date : 23.12.2022	M/s Maxtech Industries LLP R.A.F.No.03AA04022120/AM22 Lic. No. 0311004639 dated 15.06.2021	Status Case: Approved				
The Committee considered the case as per agenda and the request of the firm for amendment in Description export item, which was ratified in the meeting no. NC4/MEET/Mar/202223/18 dated 07.04.2022. The Committee decided to amend the Import Quantity as under for ratification purpose :-						
<table border="1"><thead><tr><th>From</th><th>To</th></tr></thead><tbody><tr><td>18313.0 Kg</td><td>18313.0 Square Meter</td></tr></tbody></table>		From	To	18313.0 Kg	18313.0 Square Meter	
From	To					
18313.0 Kg	18313.0 Square Meter					
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.						

Case No. M- 427 NC No. 14/22-23 Date : 23.12.2022	M/s. Tytan Organics Pvt Ltd.Mumbai RA F.No.03/95/040/00601/AM16 AA No.0310796872 dated 25.06.2015	Status Case: Deferred
Decision: Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
% Purity of export Product. % Yield of reaction on the basis of % Yield and stichmetric balance, arrive at the Qty of R.M and - Commercial value of methanol obtained by product.		
D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 428 NC No. 14/22-23 Date : 23.12.2022	M/s. Tytan Organics Pvt Ltd.Mumbai RA F.No.03/95/040/00601/AM16 AA No.0310796869 dated 25.06.2016	Status Case: Deferred
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
% Yield of reaction of each step. - Material balance between import and export to arrive at the qty of import		
With stich metric balance and % yield of reaction.		
D/L has been issued to the firm on 08.09.2022. Hence, the Committee decided to Defer the case.		
Case No. M- 429	M/s. Foamtech Antifire Company, Pitampur	Status Case:

NC No. 14/22-23
Date : **23.12.2022**

RLA F.No. 05/23/040/00194/AM18
Lic. No. 0510403692 dated 17.08.2017

Approved

Decision : The committee considered the case as per agenda and decided to ratify the norms on repeat basis of earlier ratified Licence No. 0510401627 dt. 14.02.2017 in Meeting No. 2/83-ALC1/2017 dated 26.05.2017 as under :-

Export Item	Quantity	Import Item	Quantity
Preparations & Charges for Fire Extinguisher, Charged fire extinguishing Grenades Former Brand (All Type and All Brand) Containing - Min. of 1078 Kg of import item	54500 Litre	DX 1025 Fluorosurfactant	1100 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M- 429 -A
NC No. 14/22-23
Date : **23.12.2022**

M/s. Foamtech Antifire Company, Pitampur
RLA F.No. 05/23/040/00402/AM18
Lic. No. 0510405353 Dated 15.01.2018

Status Case:
Approved

Decision : The committee considered the case as per agenda and decided to ratify the norms on repeat basis of earlier ratified Licence No. 0510401627 dt. 14.02.2017 in Meeting No. 2/83-ALC1/2017 dated 26.05.2017 as under :-

Export Item	Quantity	Import Item	Quantity
Preparations & Charges for Fire Extinguisher, Charged fire Extinguishing Grenades Flamax Brand Dry Chemical Powder Containing - Min. of 24.5 MT Of Import item Kg of import item	47000 Kg	Monoammonium Phosphate (12-61-0)	25 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 429 -B
NC No. 14/22-23
Date : **23.12.2022**

M/s. Foamtech Antifire Company, Pitampur
RLA F.No. 05/23/040/00402/AM18
Lic. No. 0510403693 Dated 17.08.2017

Status Case:
Approved

Decision : The committee considered the case as per agenda and decided to ratify the norms on repeat basis of earlier ratified Licence No. 0510401627 dt. 14.02.2017 in Meeting No. 2/83-ALC1/2017 dated 26.05.2017 as under :-

Export Item	Quantity	Import Item	Quantity
Preparations & Charges for Fire Extinguisher, Charged fire Extinguishing Grenades Flamax Brand Dry	47000 Kg	Monoammonium Phosphate (12-61-0)	25 Kg

Chemical Powder
Containing – Min. of 24.5
MT of Import item

RA concerned may take necessary action under Para 4.7 of IIBP as per above decision of Norm Committee

Case No. M- 430
NC No. 14/22-23
Date : **23.12.2022**

M/s. HPL Additives Limited , Haryana
RLA F.No. 05/23/040/00315/AM16
Lic. No. 0510396032 dated 27.10.2015

Status Case:
Deferred

Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. Application/uses of Export item.
2. To give a clear calculation for the requirement of inputs (both imported and indigenous) for the manufacture of KINOX-10 and then manufacture of KINOX-68. Thereafter, total requirement of inputs in final product of export per Kg, based on chemical reaction and molecular weight calculation.
3. Theoretical and actual yield with justification for low yield.
4. Difference in export items KINOX-B15 and KINOX –B61.

D/L has been issued to the firm on 22.08.2022. Reminder letter on 23.09.2022 Hence, the Committee decided to **Defer** the case.

Case No. M- 431
NC No. 14/22-23
Date : **23.12.2022**

M/s. HPL Additives Limited , Haryana
RLA F.No. 05/23/040/00315/AM16
Lic. No. 0510396032 dated 27.10.2015

Status Case:
Deferred

Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. Application/uses of Export item.
2. To give a clear calculation for the requirement of inputs (both imported and indigenous) for the manufacture of KINOX-10 and then manufacture of KINOX-68. Thereafter, total requirement of inputs in final product of export per Kg, based on chemical reaction and molecular weight calculation.
3. Theoretical and actual yield with justification for low yield.
4. Difference in export items KINOX-B15 and KINOX –B61.

D/L has been issued to the firm on 22.08.2022. Reminder letter on 23.09.2022 Hence, the Committee decided to **Defer** the case.

Case No. M- 432
NC No. 14/22-23
Date : **23.12.2022**

M/s. Himadri Specialiy Chemical Ltd.,
RLA F.No. 05/23/040/00008/AM19
Lic. No. 0210209216 dated 03.06.2019

Status Case:
Deferred

Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. COA report of both import and export item
2. Difference in Coal Tar Pitch (Bider pitch) and coal Tar pitch (Hard pitch) with its application.
3. Calculation for the requirement of inputs (both indigenous and imported) for the manufacture of export item.
4. By products obtained during the processing with its value, supported by invoice and also

equivalent quantity of coal tar pitch (hard pitch) from that value.
D/L has been issued to the firm on 22.08.2022. Reminder letter on 23.09.2022 Hence, the Committee decided to **Defer** the case.

Case No. M- 433 NC No. 14/22-23 Date : 23.12.2022	M/s. Vedant Dyestuffs., RA F.No. 03AA0420250/AM21 Lic. No. 031001261 dated 25.01.2021	Status Case: Approved
Decision: The committee considered the case as per agenda and the request of the firm for amendment in the import quantity which was ratified in the meeting No.NC-4/MEET/APR/202223/1 dated 28.04.2022. The committee decided to amend the import quantity as under for ratification purpose:		

Import item	From	To
8-Hydroxy Quinoline	208 Grams	0.273 kg.

All other conditions of norms ratified earlier will remain unchanged.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee

Case No. M- 434 NC No. 14/22-23 Date : 23.12.2022	M/s. Vedant Dyestuffs., RA F.No. 03/95/040/00442/AM20 Lic. No. 0310830679 dated 30.07.2019	Status Case: Approved
Decision: The committee considered the case as per agenda and the request of the firm for amendment in the import quantity which was ratified in the meeting No.NC-4/01/22-23 dated 28.04.2022. The committee decided to amend the import quantity as under for ratification purpose:		

Import item	From	To
8-Hydroxy Quinoline	208 Grams	0.273 kg.

All other conditions of norms ratified earlier will remain unchanged.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No. M- 435 NC No. 14/22-23 Date : 23.12.2022	M/s. Vedant Dyestuffs., RA F.No. 039504001179/AM20 Lic. No. 0310835357 dated 11.03.2020	Status Case: Approved
Decision: The committee considered the case as per agenda and the request of the firm for amendment in the import quantity which was ratified in the meeting No.NC-4/MEET/Sept/202223 dated 06.10.2022. The committee decided to amend the import quantity as under for ratification purpose:		

Import item	From	To
8-Hydroxy Quinoline	208 Grams	0.273 kg.

All other conditions of norms ratified earlier will remain unchanged.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No. M- 436 NC No. 14/22-23 Date : 23.12.2022	M/s Rallies India Limited RA F.No. 039504001017/AM18 Lic. No. 0310820163 dated 27.03.2018	Status Case: Approved
Decision: The committee considered the case as per agenda and the request of the firm for amendment in the import quantity which was ratified in the meeting No.NC-4/MEET/Sep/202223 dated 22.09.2022. The committee decided to amend the import quantity as under for ratification purpose:		

Export item -
Metconazole Technical 94% Min.

SNo.	Import item	Revised Norms
01	Dimethyl Sulfoxide	0.983 kg.

02	Trimethyl Ortho Formate	
03	N-Methyl 2-Pyrrolidone	0.019 kg.
04	Ethyl Cyclohexane	0.7194 kg.
05	Methanol	0.144 kg
06	Toluene	0.027 kg
07	Sodium Methoxide Solution 28%	0.671 kg
08	Hydrazine Hydrate 80%	2.226 kg
09	Para Chloro Benzyl Chloride	0.385 kg
10	Dimethyl Formamide	0.938 kg
11	Bromine (Liquide Baromine)	0.045 kg
12	Sodium Hydride 60%	1.707 kg
13	Dimethyl Adipate	0.246 kg
14	Sodium Tertiary Butoxide	1.047 kg
		0.271 kg

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No. M- 437
NC No. 14/22-23
Date : **23.12.2022**

M/s Rallies India Limited
RA F.No. 03/95/040/00213/AM21
Lic. No. 0310837169 dated 14.07.2020

Status Case:
Approved

Decision: The committee considered the case as per agenda and the request of the firm for amendment in the import quantity which was ratified in the meeting No.NC-4/MEET/Sep/202223 dated 22.09.2022. The committee decided to amend the import quantity as under for ratification purpose:

Export item -

Metconazole Technical 94% Min.

SNo.	Import item	Revised Norms
01	Dimethyl Sulfoxide	0.983 kg.
02	Trimethyl Ortho Formate	0.019 kg.
03	N-Methyl 2-Pyrrolidone	0.7194 kg.
04	Ethyl Cyclohexane	0.144 kg
05	Methanol	0.027 kg
06	Toluene	0.671 kg
07	Sodium Methoxide Solution 28%	2.226 kg
08	Para Chloro Benzyl Chloride	0.938 kg
09	Dimethyl Formamide	0.045 kg
10	Bromine (Liquide Baromine)	1.707 kg
11	Sodium Hydride 60%	0.246 kg
12	Dimethyl Adipate	1.047 kg
13	Sodium Tertiary Butoxide	0.271 kg
14	1,2,4 Traizole	0.400 kg

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee



A.K. KANODIA

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